

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 216 /1989

K K Patel

Applicant(s).

D F Amin

Adv. for the
Petitioner(s).

Versus

Union of India

Respondent(s).

S D Joshi

Adv. for the
Respondent(s).

| SR.NO. | DATE. | ORDERS. |
|--------|---------|---|
| | 27/7 | <p>Termination (Copy not Served)</p> <p>RRAO received from respondent 2 and 1.</p> <p>RRAO received from applicant.</p> |
| | 27/7/89 | <p>Mr. D F Amin not present. Mr. Jagdish Yadav for Mr. J D Amin present. Adjourned to 28/7/89 for admission.</p> <p><u>DSR</u> <u>27/7</u></p> <p><u>JK</u></p> |
| | 28/7/89 | <p>Adjourned due to Advocate's Advice</p> <p><u>DSR</u> <u>28/7</u></p> <p><u>JK</u></p> |

JK
A. V. Patel
Deputy Registrar (O)
Central Administrative Tribunal,
Ahmedabad Bench.

JK
A. V. Patel
Deputy Registrar (O)
Central Administrative Tribunal,
Ahmedabad Bench.

Coram : Hon'ble Mr. P.M. Joshi

: Judicial Member

Hon'ble Mr. M.M. Singh

: Administrative Member

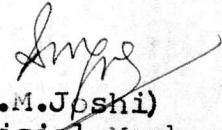
13/10/1989

In this application, the petitioner has sought restraining them from passing direction against the respondents not to pass any orders revoking the suspension order of one Mr.Jayantilal Kuberdas Valand (under suspension). It is stated by Mr.D.F.Amin, the learned counsel for the petitioner that so far, as the petitioner has not been served with any orders of termination ^{with permission} and hence at this stage he seeks to withdraw the present application with a liberty to file a fresh one. Mr.Jagdish Yadav for Mr.J.D.Ajmera, the learned counsel for the respondent present.

The permission as prayed for is granted. The application stands disposed of as withdrawn with no order as to costs.

M M S.

(M.M.Singh)
Administrative Member


(P.M.Joshi)
Judicial Member

a.a.bhatt